

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY

NOTIFICATION No. 7/ 2002-07
NEW DELHI: the 5th June, 2002,

In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 1.1 of the Export and Import Policy, 2002-07, the Central Government hereby amends/ corrects the Export and Import Policy, 2002-07 as under:

- 1) A new sub para {numbered as (iii)} shall be added to paragraph 7.9 (I). The text of the new sub paragraph would be:-

(iii) Benefit of DEPB in lieu of Drawback for supplies made to SEZ or unit in SEZ.

Accordingly the amended para 7.9 (a) (I) would read as under:

7.9 (a) Supplies from DTA to SEZ units shall be eligible for the following:

- (I) DTA supplier shall be entitled for :-
 - (i) Relevant entitlements under paragraph 8.3 of the Policy
 - (ii) Discharge of export performance, if any, on the supplier.
 - (iii) Benefit of DEPB in lieu of Drawback for supplies made to SEZ or unit in SEZ.

This issues in public interest.

(N.L.Lakhanpal)
Director General of Foreign Trade
Secretary to the Government of India